

12.05 hrs.

RS. ADJOURNMENT MOTIONS—

Contd.

MR. DEPUTY-SPEAKER: Now, Calling Attention—Shri Dhanik Lal Mandal.

(Interruptions)

MR. DEPUTY-SPEAKER: No, no. I am not allowing anybody. All of you may please take your seats.

(Interruptions)

MR. DEPUTY-SPEAKER: I have already made my request to the Party leaders so that I would allow everyone of you to speak. But you were not yielding.

(Interruptions).

MR. DEPUTY-SPEAKER: I would make a request to you all....

(Interruptions).

MR. DEPUTY-SPEAKER: Will you listen to me for a minute? Kindly take your seats. I will call one by one. Everyone of you may raise your point of view or any other point. I will call one by one of those who have given their names for the adjournment motion. All of you please sit down. I will allow only three minutes for every Hon'ble Member.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): You could have done this earlier.

MR. DEPUTY-SPEAKER: Now, I call Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, these are very serious matters. The Hon'ble Members have given adjournment motion against indiscriminate butchering of the Muslims right within a few hundred miles of Delhi. This 'sarcar' is not taking immediate action.... (Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. I have called Mr. Bosu to speak. If you want to speak, I will allow you also to speak.

SHRI JYOTIRMOY BOSU: Therefore, Sir, this House should be failing in its duty if it does not come to the rescue of this minority people for whom these people have been shedding crocodile tears for the last so many months for catching votes. Now, my friends have given adjournment motions and others have also given. Kindly find time for discussing this motion. Let us find time for having a discussion on this very serious matter. This is my first point. My next point is that the Chief Minister, Maharashtra....

MR. DEPUTY-SPEAKER: Mr. Bosu, don't raise other points. I would not allow you. Please sit down.

(Interruptions).

MR. DEPUTY-SPEAKER: With regard to the point raised by Mr. Bosu, I may point out that the Business Advisory Committee has recommended a discussion on this subject. Now, Mr. Paswan.

(Interruptions).

SHRI HARIKESH BAHADUR (Gorakhpur): If the adjournment motion is disallowed, the reason for the same should be stated.

(Interruptions).

SHRI JYOTIRMOY BOSU: The situation as we see today deserves an adjournment motion, a motion of censuring this gentleman who is sitting as a silent spectator (Interruptions).

(Interruptions).

श्री राम विलास पासवान (दार्जिलिंग) :
उपाध्यक्ष महोदय, मेरा नियम 60 के तहत प्वाएंटे आफ आर्डर है। मैंने दो एडजोर्नमेंट मोशंस दिये हैं—एक कम्युनल राइट्स पर और दूसरा प्राइस राइज पर। आप नियम 60 को पढ़िये, इसमें लिखा है—

“परन्तु जब अध्यक्ष ने नियम 56 के अन्तर्गत अपनी सम्मति देने से इंकार कर दिया हो या उसकी राय हो कि चर्चा के लिए प्रस्थापित विषय नियमानुकूल नहीं है तो वह यदि

आवश्यक समझे, उस प्रस्ताव की सूचना पढ़कर सुना सकेगा और सम्मति देने से इन्कार करने या प्रस्ताव को नियमानुकूल न ठहराने के कारण बता सकेगा।”

मैं आप से जानना चाहता हूँ कि आपने हम लोगों का एडजोर्नमेंट मोशन स्वीकार किया है या नहीं ? यदि नहीं स्वीकार किया है तो क्या कारण है ?

(व्यवधान)

श्री जगपाल सिंह (हरिद्वार) : आप रिजेक्ट कर सकते हैं, लेकिन आपको कारण बताना पड़ेगा।

(व्यवधान)

MR. DEPUTY-SPEAKER: The Speaker need not give the reasons for rejecting an adjournment motion. It has already been said by the Speaker and that is the rule.

With regard to price rise, a discussion is going to take place... (Interruptions).

SHRI RASHEED MASOOD (Saharanpur): You must give the reasons (Interruptions).

MR. DEPUTY-SPEAKER: The Speaker need not give the reasons; I have said that. On 30th March, 1972, Shri K. Baladhandayuthum, a former Member of this great House—I have the privilege of mentioning a great hero—raised this point in this House and I am quoting from the debates of that day:

“SHRI K. BALADHANDAYUTHUM: I have tabled an adjournment motion.

MR. SPEAKER: I have conveyed to you that I have not allowed it.

SHRI K. BALADHANDAYUTHUM: If you are rejecting it, you may read out the motion and say why you are rejecting it.

MR. SPEAKER: I am sorry, the Speaker does not explain things inside the House.

(Interruptions).

SHRI K. P. UNNIKRISHNAN (Badagara): But there are also precedents when the Speaker has given reasons for rejection... (Interruptions).

MR. DEPUTY-SPEAKER: Yesterday this point was raised and the Speaker said that the reasons cannot be claimed from him and that he would not disclose the reasons. Now, it is unfair on your part to ask me to say something about the decision of the Speaker I am very sorry. I am not going to do that. The decision of the Speaker given yesterday is final and that is on record. Nobody has any right to reject it....

(Interruptions).

DR. SUBRAMANIAM SWAMY (Bombay-North East): On a point of order.

MR. DEPUTY-SPEAKER: Now, I am permitting Dr. Subramaniam Swamy to raise a point of order.

श्री जगपाल सिंह : आप इसको नेशन के लिए इम्पाटेंट सबजोक्ट मानते हैं या नहीं ? (व्यवधान)

DR. SUBRAMANIAM SWAMY: I draw your attention to Direction 2 which deals with the arrangement of business. You want cooperation from the House. We want cooperation from you. The procedure which you have adopted just now, if you had adopted it earlier, all the shouting would not have been there. (Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): He has been saying it from the beginning. (Interruptions)

DR. SUBRAMANIAM SWAMY: Direction 2 says like this. (Interruptions) I support your colour T. V. Don't worry. (i) Oath or affirmation.

[Dr. Subramaniam Swamy]

(ii) President's Address to both Houses of Parliament, to be laid on the Table. (iii) Obituary references. (iv) Questions (including short notice questions)". That is what happened today. After that, it says, "(v) Leave to move motions for adjournment of the business of the House." That was the moment in which the procedure which you have just now adopted if you had adopted at that time, all the shouting would not have been there. But instead, you want to the next item on the Agenda Paper, that is, papers laid on the Table of the House, which is an item afterwards; and you brushed aside all the objections and points of orders from this side, which has really caused this trouble. Now I draw your attention to Rule 60. It is true that you have quoted from the proceedings of 1972. But I can quote several other proceedings afterwards where the Speaker had taken the trouble to explain especially when the Opposition was unanimous and the adjournment motion is a motion of the Opposition when it wants to censure the Government without moving a vote of no-confidence. We can move a vote of no-confidence because we have got 50 members on this side. But we went to help the House to move on and, therefore, we wanted only to censure it. Therefore, the House is unanimous that a motion on the prices should be moved here, adjournment motion. If you can take the House into confidence.....

SEVERAL HON. MEMBERS: Communal riots. (*Interruptions*)

DR. SUBRAMANIAM SWAMY: I would say that it is your pleasure, but it is being said in places after places that pleasure in a court and in Parliament is not the pleasure elsewhere. It is not arbitrary; it is not subjective. (*Interruptions*) It has to take into account the mood of the House and the mood of the House is that we want an adjournment motion; we do not want an ordinary motion.

Therefore, you must tell us why are you not admitting it? (*Interruptions*)

MR. DEPUTY-SPEAKER: Again I shall quote. Please sit down. (*Interruptions*) It says, "The refusal to give consent that is practice and procedure of Parliament—(*Interruptions*) Please sit down. Mr. Hari-kesh Bahadur, you have not raised a point of order. I am only replying to Mr. Subramaniam and to the House. It says, "The refusal to give consent is in the absolute discretion of the Speaker and he is not bound to give any reason." (*Interruptions*)

SHRI CHANDRAJIT YADAV: (Azamgarh): I am sorry to say that the Speaker has to use his discretion in the interest of the country.

MR. DEPUTY-SPEAKER: Please convince me.

SHRI CHANDRAJIT YADAV: No, no, I am sorry, Mr. Deputy Speaker, you are setting a very wrong precedent. The country is agitated on communal riots. In U.P., one after another, communal riots are taking place. (*Interruptions*)

MR. DEPUTY-SPEAKER: You convince me. You kindly see the ruling. The Speaker yesterday said that he need not give the reasons and he made it very clear. Not only that, he has convened a meeting; immediately a meeting of the Business Advisory Committee was held; and in that meeting, this problem was discussed and a date has been fixed for discussion on the increase in prices. (*Interruptions*)—discussion on the motion of Prof. Madhu Dandavate and Shri B. V. Desai regarding continuing rise in the prices of sugar and other essential commodities. (*Interruptions*) Therefore, I am going to the next subject. (*Interruptions*) I am not going to allow anybody. That is over. (*Interruptions*) Now we shall take up the calling attention. (*Interruptions*) Please sit down.

SHRI CHANDRAJIT YADAV: This is totally wrong. I challenge this decision. (*Interruptions*) I was sitting in the Business Advisory Committee. It was not the sugar that we had decided to discuss. (2) The members are raising the question of communal riots. It is a question of the communal riots. I want to say that we have raised the question of communal riots. Communal riots are taking place in the towns of U.P., one after another. Let the Home Minister tell us and make a statement on them.

DR. SUBRAMANIAM SWAMY: May I ask a clarification? I want to ask whether the Speaker is bound not to disclose the reasons?

MR. DEPUTY-SPEAKER: Whatever the Speaker said yesterday holds good. I do not want to interfere in that. I cannot allow any discussion on what the Speaker said yesterday; I will not allow it.

(*Interruptions*)

MR. DEPUTY-SPEAKER: If all of you take your seats, I can learn a lot from you; there are many senior members in the House. You allow me to learn; I am still to learn. If you allow Mr. Yadav, he may teach me. But you do not allow him.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I am standing for the last fifteen minutes and still you have not allowed me to speak. What is this that is going on? I am on an altogether different point. You say that unless proper notice is given and permission is sought, we should not speak. You are right. During the Question Hour, I sent you a letter and sought your permission. I do not know whether you received it. Had you received it you would not have skipped it over and gone to the next business. Therefore, I had to shout from here; still you did not pay heed. The question that is raised is very important. Today, along with the agenda papers, we have received a slip: "Seventh Lok Sabha, Who's

Who, On page 103, delete 'Bar-at-Law', delete 'Unmarried'." This is the correction in page 103 of Bio-data. He has given these details when he became the Minister and now he says that he is not Bar-at-law and that he is not unmarried. At that time he gave this information, had he forgotten that he was married? Why has he submitted false information to the House? The entire Opposition demands his resignation for giving false information.

MR. DEPUTY-SPEAKER: You had sent a letter. You have been asked to see the Speaker in his Chamber.

SHRI BAPUSAHEB PARULEKAR: We demand a statement from him.

(*Interruptions*)

SHRI SATISH AGARWAL (Jai-pur): What is your ruling? Is he married or unmarried? (*Interruptions*).

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, a photostat copy of what I have written, I can place before the House. It is one of my PAs who, leaving aside what I have written, has put all those things there. I have a photostat copy of what I have written, with me, and I can place it before the House.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You must appreciate it. (*Interruptions*).

SHRI CHANDRAJIT YADAV: It was very good that the Railway Minister yesterday *suo motu* made a statement in the House on the train accident where one hundred people were killed. But in communal riots in Moradabad, Aligarh, Allahabad, Kanpur and so many towns of UP, many hundreds and even thousands of people have been killed. The communal riots are still going on. The entire minority is in a state of helplessness.

MR. DEPUTY-SPEAKER: Come to the point.

SHRI CHANDRAJIT YADAV: Yes; I am coming. The communal riots are still taking place in many towns of UP. The UP Government has totally failed to restore communal harmony in the State and they deserve to be dismissed. The UP Government and Chief Minister deserve to be dismissed. I would like the Home Minister to make a statement on the communal situation in the country, because the entire minority community is helpless. Will he make a statement in this House, so that we may know what steps the State Government are taking? This is the most urgent issue before the country and the House must get an opportunity to discuss the communal situation in the country. Let the Home Minister tell us what is the communal situation in the country. Is he in a position to tell us that? People are being killed. They are being attacked. Even the police are looting.

(Interruptions)

श्री जगपाल सिंह : कोमुनल राइड्स पर एडजार्नमेंट मोशन इसलिये दिया है क्योंकि सरकार की पुलिस ने कोमुनल राइड्स को पैदा किया है । आपका जवाब "ना" या "हां" में लेना चाहता हूं कि आप कोमुनल राइड्स के मोशन को जरूरी समझते है या नहीं ?

MR. DEPUTY-SPEAKER: I make it very clear. Whatever decision was taken with regard to these adjournment motions by the Speaker, that still holds good and nobody can reopen that subject. I am not permitting anybody. (Interruptions). I have allowed it for half an hour. I am not permitting anybody.

SHRI CHANDRAJIT YADAV: Will you ask the Home Minister to make a statement?

MR. DEPUTY-SPEAKER: I cannot ask. Next item.

(Interruptions)

MR. DEPUTY-SPEAKER: I am not permitting anybody.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now, I am going to the next item. Calling Attention. Shri Dhanik Lal Mandal... Shri Harikesh Bahadur.

SHRI DHANIK LAL MANDAL (Jhanjharpur): I am here but I am not permitted to speak.

(Interruptions)

MR. DEPUTY-SPEAKER: This is a very serious matter. Shri Dhanik Lal Mandal says that he is not permitted to speak. I am very sorry for that.

(Interruptions)**

MR. DEPUTY-SPEAKER: Please do not record anything. If I have to give any decision I will tell the hon. Members from the opposition that I shall communicate their feelings to the Speaker. That is all. Now, calling attention.

SHRI JANARDHANA POOJARY (Mangalore): I am on a point of order. You asked Mr. Dhanik Lal Mandal to speak and he says that he is obstructed. I am drawing your attention to Rule 373. It says :

"The Speaker may direct any member whose conduct is, in his opinion, grossly disorderly to withdraw immediately from the House, and any member so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day's sitting."

It is very clear and it is proved beyond any reasonable doubt that in this House these Members are obstructing

the proceedings of the House... (*Interruptions*) I would request you to take action against them.

MR. DEPUTY-SPEAKER: As far as I am concerned, or the Speaker is concerned, we shall never use this rule against our own colleagues.....(*Interruptions*)

SHRI HARIKESH BAHADUR: Sir, I rise on a point of order under rules 56, 60 and 388 of the Rules of Procedure. We have given an adjournment motion on communal riots....(*Interruptions*)

MR. DEPUTY-SPEAKER: No, you cannot raise it. The Speaker has already given a ruling.

SHRI CHANDRAJIT YADAV: Let the Minister state what steps the Government are going to take to stop communal riots. What prevents you from asking the Home Minister to state this? Why are you abdicating your own right when you are in the Chair?

MR. DEPUTY-SPEAKER: I cannot. Shri Yadav and Shri Unnikrishnan want me to direct the Minister to reply to certain issues that have been raised here. Shri Sathe has very rightly asked under what rule the Speaker can direct a Minister to make such a statement. Of course, the Minister is at liberty to make any statement. I cannot interfere with it..

DR. SUBRAMANIAM SWAMY: Rule 389 reads:

"All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct."

So, you can tell the Minister to make a statement. There is no bar.

MR. DEPUTY-SPEAKER: That is only the residuary power.

SHRI CHANDRAJIT YADAV: On many occasions the Speaker has directed the Government to come out with a statement. This is a matter agitating the whole country. There are millions of minorities in the country....(*Interruptions*) What is wrong in asking the Minister? . . .(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Yadav and Shri Unnikrishnan are very senior leaders. I am a very small chap. So, I would request them very humbly to meet the Speaker in his chamber and discuss this issue.

SHRI CHANDRAJIT YADAV: Why are you abdicating your right? You are in the Chair. Do not abdicate your right.

MR. DEPUTY-SPEAKER: I am making a request to you, in the same way as you are making a request to me. Have I not got a right to make a request to you?

SHRI CHANDRAJIT YADAV: I am not saying that you don't have.

MR. DEPUTY-SPEAKER: Have I not got the right to make a request to you?

SHRI CHANDRAJIT YADAV: You have.

MR. DEPUTY-SPEAKER: I have made a request to you to see the Speaker with regard to this in the Chamber and discuss with him and come out with a peaceful solution.

DR. SUBRAMANIAM SWAMY: That is all right. May I make a request to you?

MR. DEPUTY-SPEAKER: You have got a right to make a request. I have a right to make a request to you. (*Interruptions*). 45 minutes are over. Please allow me to conduct the proceedings of the House. (*Interruptions*). All of you may please sit down. Now, Calling Attention. Mr. Dhanik Lal Mandal.

श्री धनिक लाल मण्डल : महोदय,
(*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT (Manjeri): Please listen to me. (Interruptions). The Speaker give us this assurance that all those matters will be discussed, but time has not been allotted to discuss communal violence in this House. No date, no time is allotted. Why so? We want an answer.

MR. DEPUTY-SPEAKER: It has already been mentioned in the Business Advisory Committee and a decision has been taken.

SHRI R. N. RAKESH (Chail). But that is not binding on us.

MR. DEPUTY-SPEAKER: Mr. Sait, you please meet the Speaker in the Chamber, I make a request to you.

SHRI R. N. RAKESH: But you are in the Chair.

MR. DEPUTY-SPEAKER: I am making a request to you to please meet the Speaker in the Chamber. Now, Calling Attention.

श्री आर. एन. राकेश : उपाध्यक्ष महोदय, मुझे बोलने की इजाजत नहीं मिली है इसलिए मैं सदन त्याग कर रहा हूँ ।

[At this stage, Shri R. N. Rakesh and some other Members left the House]

14.27 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

OUTCOME OF THE MEETING OF THE NATIONAL INTEGRATION COUNCIL

श्री धनिक लाल मण्डल (झंझारपुर) : उपाध्यक्ष महोदय, मैं अविलम्बनीय लोक-महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता

हूँ और प्रार्थना करता हूँ कि वे इस बारे में वक्तव्य दें :

“राष्ट्रीय एकता परिषद की 12 नवम्बर, 1980 को नई दिल्ली में हुई बैठक के निष्कर्ष ।”

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, National Integration Council, met on 12th November, 1980; under the Chairmanship of the Prime Minister. It devoted itself, mainly to major issues; like preservation of communal harmony; regionalism and happenings in the North-East; role of education in promoting national integration; Centre-State relations; and language problem. Assessment of various factors, impeding the process of national integration; and the suggestions made by them to overcome these handicaps; would form the guidelines for the deliberations of the three Committees; that the Council decided to set up. The Standing Committee on national Integration, will be constantly reviewing and monitoring, the implementation of the recommendations of the National Integration Council. Another committee will focus its attention, on the maintenance of communal harmony; and will make in-depth studies of the causes of communal disturbances. The third committee will review the educational content and structure and recommend measures to make education an effective instrument for promoting secularism and national integration.

It is expected that with the co-operation and collective wisdom of its members; and Council will help in achieving the goal, of national integration.

श्री धनिक लाल मण्डल : उपाध्यक्ष महोदय, सबसे पहले तो मैं आपके माध्यम से मंत्री जी से यह आग्रह करना चाहता हूँ कि आगे से वह वक्तव्य हिन्दी में पढ़ दिया करें, अंग्रेजी में पढ़ने का कष्ट क्यों करते हैं । सदन में दोनों ही भाषायें चलती हैं, हिन्दी और अंग्रेजी । मंत्री जी